

**आयकरअपीलीयअधिकरण,सुरतन्यायपीठ,सुरत**  
**IN THE INCOME TAX APPELLATE TRIBUNAL**  
**SURAT BENCH, SURAT**

**BEFORE SHRI SANDEEP GOSAIN, Hon'ble JUDICIAL MEMBER**  
**AND SHRI O.P.MEENA, Hon'ble ACCOUNTANT MEMBER**

**आ.अ.सं./I.T.A No.175/SRT/2019**

**निर्धारण वर्ष/Assessment Year: 2014-15**

M/s. Pee Dee Electronics, Shop No.8/9, Rachna Apartment No.3 Society Ltd., Station Road, Navsari. <b>[PAN: AADFP 5311 Q]</b>	V s .	The Principal Commissioner of Income Tax, Valsad.
<b>अपीलार्थी / Appellant</b>		<b>प्रत्यर्थी/Respondent</b>

निर्धारितकीओरसे /Assessee by	Shri Rasesh Shah – CA
राजस्वकीओरसे /Revenue by	Shri Ritesh Mishra –CIT-DR

सुनवाईकीतारीख/ Date of hearing:	13.02.2020
उद्घोषणाकीतारीख/Pronouncement on:	14.02.2020

**आदेश /O R D E R**

**PER SANDEEP GOSAIN, JM:**

**1.** This appeal by the Assessee is directed against the order of Ld.Principal Commissioner of Income Tax, Valsad dated 19.12.2018 for the assessment year 2014-15.

**2.** When the appeal was called for hearing, the Id.Authorised Representative(AR) of the assessee present before us submitted an application requesting to give permission for withdrawal of appeal for the assessment year under consideration.

3. On the other hand, The ld. Sr. DR has not raised any objection for withdrawal of appeal.
4. Accordingly, in terms of his prayer, request for withdrawal of appeal is allowed, consequently, appeal is treated as dismissed.
5. In the result, appeal of the assessee is dismissed as withdrawn.
6. Order pronounced in the open court on 14-02-2020.

**Sd/-**  
**(O.P.MEENA)**

(लेखा सदस्यतथा/ACCOUNTANT MEMBER)

**Sd/-**  
**(SANDEEP GOSAIN)**

(न्यायिक सदस्यकेसमक्ष /JUDICIAL MEMBER)

सुरत/ **Surat**, दिनांक **Dated:** 14<sup>th</sup> February, 2020/S.Gangadhara Rao, Sr.PS

Copy of order sent to- Assessee/AO/Pr. CIT/ CIT (A)/ ITAT (DR)/Guard file of ITAT.

**By order**

/ / **TRUE COPY** / /

**Assistant Registrar, Surat**